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Wednesday,
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15 Sravana, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

Obituary Reference (page 1)

Papers Laid on the Table (pages 1 - 18)

Message from Lok Sabha— Reported and Government Bill laid on the Table

The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2025 (page 18)

Reports of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development— *Laid on the Table* (page 19)

Statement by Minister—

Statement regarding withdrawal from Contingency Fund of India— *Laid on the Table* (page 19)

Regarding Notices received under Rule 267 (page 20)

The Budget (Manipur) 2025–2026 (pages 20 - 21)

Government Bill—

The Carriage of Goods by Sea Bill, 2025— *Passed* (pages 21 - 33)

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RAJYA SABHA SECRETARIAT
NEW DELHI

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]

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RAJYA SABHA

Wednesday, the 6th August, 2025/15 Sravana, 1947 (Saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN in the Chair.

OBITUARY REFERENCE

MR. DEPUTY CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of **Shri Satya Pal Malik**, a former Member of this House, on the 5th of August, 2025. He represented the State of Uttar Pradesh in the Rajya Sabha twice from 1980 to 1989.

Born on 24th of July, 1946, Shri Malik's political journey spanned multiple decades. He began his public life as a Member of the Uttar Pradesh Legislative Assembly in the year 1974. He subsequently served as a Member of the Ninth Lok Sabha from Aligarh.

Shri Malik served as the Governor of several States, including Bihar, Goa, Meghalaya and Jammu and Kashmir, and also held additional charge of Odisha.

In the passing away of Shri Satya Pal Malik, the nation has lost a veteran politician, a distinguished administrator and an able parliamentarian. We deeply mourn the passing away of Shri Satya Pal Malik.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute.)

MR. DEPUTY CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table.

I. **Reports and Accounts (2023-24) of the National Council for Teacher Education, (NCTE), New Delhi and related papers**

II. Reports (2022-2023 and 2023-24) of the Samagra Shiksha of Meghalaya, Sikkim, Arunachal Pradesh, Assam and Mizoram and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri Jayant Chaudhary, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under Section 25 and sub-section (4) of Section 26 of the National Council for Teacher Education Act, 1993: -

- (a) Twenty-ninth Annual Report of the National Council for Teacher Education, (NCTE), New Delhi, for the year 2023-24.
- (b) Annual Accounts of the National Council for Teacher Education (NCTE), New Delhi, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2984/18/25]

II. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report of the Samagra Shiksha, Meghalaya, for the year 2022-23.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2982/18/25]

- (ii) (a) Annual Report of the Samagra Shiksha, Sikkim, for the year 2022-23.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2981/18/25]

- (iii) (a) Annual Report of the Samagra Shiksha, Arunachal Pradesh, for the year 2022-23.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2980/18/25]

(iv) (a) Annual Report of the Samagra Shiksha, Assam, for the year 2023-24.
 (b) Review by Government on the working of the above Programme.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2978/18/25]

(v) (a) Annual Report of the Samagra Shiksha, Mizoram, for the year 2022-23.
 (b) Review by Government on the working of the above Programme.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2979/18/25]

I. Notifications of the Ministry of Finance
II. Reports and Accounts (2024-25) of the NABARD, Mumbai; SEBI, Mumbai; IFSCA, Gandhinagar, Gujarat and related papers
III. Statement on Half Yearly Review of the trends in receipts and expenditure
IV. The Separate Audit Reports of CAG of India on the accounts of SASF, Mumbai, Maharashtra for the year ended 31st of March, 2024

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, में निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999: -

- (1) FEMA 10 (R)/(4)/2024-RB., dated the 19th November, 2024, publishing the Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Fourth Amendment) Regulations, 2024, along with delay statement.
- (2) FEMA 10(R)/(4)/2024-RB., dated the 28th February, 2025, publishing a Corrigendum to the Notification No. FEMA 10 (R)/(4)/2024-RB., dated the 19th November, 2024, along with delay statement.
- (3) No. FEMA 10 (R)(6)/2025-RB., dated the 29th April, 2025, publishing the Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Sixth Amendment) Regulations, 2025.
- (4) S.O. 2549(E) ., dated the 11th June, 2025, publishing the Foreign Exchange Management (Non-debt Instruments) (Amendment) Rules, 2025.
- (5) No. FEMA 23(R)/(6)/2025-RB, dated the 24th June, 2025, publishing the

Foreign Exchange Management (Export of Goods & Services) (Amendment) Regulations, 2025.

[Placed in Library. For (1) to (5), see No. L.T. 2994/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992: -

- (1) SEBI/LAD-NRO/GN/2025/234., dated the 4th March, 2025, publishing a Corrigendum to the English Version of Notification No. SEBI/LAD-NRO/GN/2025/230, dated 17th February, 2025, along with delay statement.
- (2) SEBI/LAD-NRO/GN/2025/236., dated the 20th March, 2025, publishing the Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2025, along with delay statement.

[Placed in Library. For (1) and (2), see No. L.T. 3091/18/25]

- (3) SEBI/LAD-NRO/GN/2025/239., dated the 27th March, 2025, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Amendment) Regulations, 2025, along with delay statement.
- (4) SEBI/LAD-NRO/GN/2025/240., dated the 1st April, 2025, publishing the Securities and Exchange Board of India (Infrastructure Investment Trusts) (Amendment) Regulations, 2025, along with delay statement.
- (5) SEBI/LAD-NRO/GN/2025/241., dated the 22nd April, 2025, publishing the Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2025.
- (6) SEBI/LAD-NRO/GN/2025/242., dated the 22nd April, 2025, publishing the Securities and Exchange Board of India (Credit Rating Agencies) (Second Amendment) Regulations, 2025.

[Placed in Library. For (3) to (6), see No. L.T. 3090/18/25]

- (7) SEBI/LAD-NRO/GN/2025/243, dated the 28th April, 2025, publishing the Securities and Exchange Board of India (Infrastructure Investment Trusts) (Second Amendment) Regulations, 2025.
- (8) SEBI/LAD-NRO/GN/2025/244, dated the 29th April, 2025, publishing the Securities and Exchange Board of India (Listing Obligations and disclosure Requirements) (Second Amendment) Regulations, 2025.
- (9) SEBI/LAD-NRO/GN/2025/247., dated the 5th May, 2025, publishing the Securities and Exchange Board of India (Issue and Listing of Securitised Debt

Instruments and Security Receipts) (Amendment) Regulations, 2025.

[Placed in Library. For (7) to (9), see No. L. T. 3091/18/25]

(10) SEBI/LAD-NRO/GN/2025/248., dated the 21st May, 2025, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Amendment) Regulations, 2025.

[Placed in Library. See No. L.T. 3090/18/25]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011: -

- (1) G.S.R. 249(E) ., dated the 22nd April, 2025, publishing the Coinage (Issue of Commemorative Coin on the occasion of Golden Jubilee of New Mangalore Port Authority) Rules, 2025.
- (2) G.S.R. 250(E) ., dated the 22nd April, 2025, publishing the Coinage (Issue of Commemorative Coin on the occasion of Birth Centenary of Bhagawan Sri Sathya Sai Baba) Rules, 2025.
- (3) G.S.R. 309(E) ., dated the 13th May, 2025, publishing the Coinage (Issue of commemorative coin on the occasion of 50 Glorious Years of Statehood — Sikkim) Rules, 2025.
- (4) G.S.R. 313(E) ., dated the 15th May, 2025, publishing the Coinage (Issue of Commemorative Coin to commemorate the occasion of Birth Centenary of Panth Rattan Late Shri Gurcharan Singh Tohra) Rules, 2025.
- (5) G.S.R. 314(E) ., dated the 15th May, 2025, publishing the Coinage (Issue of Commemorative Coin on the occasion of Sri Ramanasramam Centenary) Rules, 2025.

[Placed in Library. For (1) to (5), see No. L. T. 2987/18/25]

- (6) G.S.R. 336(E) ., dated the 23rd May, 2025, publishing the Coinage (Issue of Commemorative Coin to commemorate on the occasion of 300th Birth Anniversary of Ahilyabai Holkar) Rules, 2025.
- (7) G.S.R. 412(E) ., dated the 25th June, 2025, publishing the Coinage (Issue of Commemorative Coin to commemorate the occasion of Golden Year Celebration of Official Language Department) Rules, 2025.
- (8) G.S.R. 428(E) ., dated the 27th June, 2025, publishing the Coinage (Issue of Commemorative Coin on the occasion of Birth Centenary of Acharya Shri Vidyanand Ji Maharaj) Rules, 2025.
- (9) G.S.R. 429 (E) ., dated the 27th June, 2025, publishing the Coinage (Issue of

Commemorative Coin to commemorate the occasion of 75th Anniversary of the National Sample Survey) Rules, 2025.

(10) G.S.R. 457(E) ., dated the 8th July, 2025, publishing the Coinage (Issue of Commemorative Coin on the occasion of 125th Birth Anniversary of Dr. Syama Prasad Mookerjee) Rules, 2025.

(11) G.S.R. 462(E) ., dated the 11th July, 2025, publishing the Coinage (Issue of Commemorative Coin on the occasion of 10TH Anniversary of Make in India) Rules, 2025.

(12) G.S.R. 463(E) ., dated the 11th July, 2025, publishing the Coinage (Issue of Commemorative Coin on the occasion of Birth Centenary of Prof. M.S. Swaminathan) Rules, 2025.

[Placed in Library. For (6) to (12), see No. L. T. 2988/18/25]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/GN/2025/003., dated the 16th April, 2025, publishing the International Financial Services Centres Authority (Capital Market Intermediaries) Regulations, 2025, under Section 29 of the International Financial Services Centres Authority Act, 2019, Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996.

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/GN/2025/004., dated the 16th April, 2025, publishing the International Financial Services Centres Authority (KYC Registration Agency) Regulations, 2025, under Section 29 of the International Financial Services Centres Authority Act, 2019.

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) of the Notification No. IFSCA/NICCL/Renewal/2025-26., dated the 2nd June, 2025, granting recognition to NSE IFSC Clearing Corporation Limited, Unit No. 1202, Brigade International Financial Centre, 12th Floor, Building No. 14-A, Block 14, Zone-1, GIFT SEZ, Gandhinagar, Gujarat- 382355 for three years, commencing on the 29th day of May 2025 to 28th day of May 2028 in respect of contracts in securities subject to the conditions mentioned therein, issued under Section 12 of the International Financial Services Centres Authority Act, 2019; and Section 4 and sub-section (4) of Section 8A of the Securities Contracts (Regulation) Act, 1956.

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/NSE-IFSC/Renewal/2025-26., dated the 2nd June, 2025, granting renewal of recognition to NSE IFSC Limited, Unit No. 1201, Brigade International Financial Centre, 12th Floor, Building No. 14-A, Block 14, Zone-1, GIFT SEZ,

Gandhinagar, Gujarat- 382355 for three years, commencing on the 29th day of May 2025 to 28th day of May 2028 in respect of contracts in securities subject to the conditions mentioned therein, issued under Section 12 of the International Financial Services Centres Authority Act, 2019 and Section 4 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. For (iv) to (vii), see No. L.T. 2985/18/25]

(viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 403(E) ., dated the 23rd June, 2025, publishing the Debts Recovery Tribunals and Debts Recovery Appellate Tribunals Electronic Filing (Amendment) Rules, 2025, under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993.

[Placed in Library. See No. L.T. 2989/18/25]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

- (1) S.O. 1210(E) ., dated the 13th March, 2025, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (2) G.S.R. 209(E) ., dated the 28th March, 2025, publishing the Sea Cargo Manifest and Transshipment (Second Amendment) Regulations, 2025.

[Placed in Library. For (1) and (2), see No. L.T. 2992/18/25]

- (3) S.O. 1516(E) ., dated the 28th March, 2025, publishing the Postal Imports Regulations, 2025.

[Placed in Library. See No. L.T. 2993/18/25]

- (4) S.O. 1517(E) ., dated the 28th March, 2025, amending the Principal Notification No. S.O. 1210(E), dated the 13th March, 2025.

[Placed in Library. See No. L.T. 2992/18/25]

- (5) S.O. 1607(E) ., dated the 3rd April, 2025, publishing a Corrigendum to the Notification No. G.S.R. 1516(E), dated the 28th March, 2025.

[Placed in Library. See No. L.T. 2993/18/25]

- (6) S.O. 1608(E) ., dated the 3rd April, 2025, publishing the Export Entry (Post export conversion in relation to instrument based scheme) Regulations, 2025.

[Placed in Library. See No. L.T. 2992/18/25]

- (7) S.O. 1668(E).., dated the 8th April, 2025, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (8) S.O. 1726(E).., dated the 15th April, 2025, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (9) S.O. 1841(E).., dated the 23rd April, 2025, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. For (7) to (9), see No. L. T. 2993/18/25]

- (10) S.O. 1858(E).., dated the 24th April, 2025, publishing the Goods Imported (Conditions of Transshipment) Regulations, 2025.

[Placed in Library. See No. L.T. 2992/18/25]

- (11) S.O. 1947(E).., dated the 30th April, 2025, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

- (12) S.O. 2198(E).., dated the 15th May, 2025, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

- (13) S.O. 2438(E).., dated the 30th May, 2025, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. For (11) to (13), see No. L. T. 2993/18/25]

- (14) G.S.R. 362(E).., dated the 31st May, 2025, publishing the Sea Cargo Manifest and Transshipment (Third Amendment) Regulations, 2025.

[Placed in Library. See No. L.T. 2992/18/25]

- (15) S.O. 2557(E).., dated the 11th June, 2025, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

- (16) S.O. 2632(E).., dated the 13th June, 2025, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

- (17) S.O. 2901(E).., dated the 30th June, 2025, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.

[Placed in Library. For (15) to (17), see No. L. T. 2993/18/25]

- (18) G.S.R. 477(E).., dated the 18th July, 2025, amending the Principal Notification No. G.S.R. 575(E), dated the 13th July, 1994.

- (19) G.S.R. 481(E).., dated the 19th July, 2025, amending the Principal Notification No. G.S.R. 575(E), dated the 13th July, 1994.

[Placed in Library. For (18) to (19), see No. L. T. 2992/18/25]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda: -

- (1) G.S.R. 470(E) ., dated the 15th July, 2025, amending the Principal Notification No. G.S.R. 874(E), dated the 21st December, 2021.
- (2) G.S.R. 471(E) ., dated the 15th July, 2025, amending the Principal Notification No. G.S.R. 876(E), dated the 22nd December, 2021.
- (3) G.S.R. 479(E) ., dated the 18th July, 2025, imposing anti-dumping duty on “Aniline” originating in or exported from China PR for a period of 5 years, in pursuance of sunset review final findings issued by DGTR.

[Placed in Library. For (1) to (3), see No. L.T. 2991/18/25]

(xi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda: -

- (1) G.S.R. 193(E) ., dated the 25th March, 2025, publishing the Income-tax (Sixth Amendment) Rules, 2025.
- (2) G.S.R. 195(E) ., dated the 27th March, 2025, publishing the Income-tax (Seventh Amendment) Rules, 2025.
- (3) G.S.R. 207(E) ., dated the 28th March, 2025, publishing the Income-tax (Eighth Amendment) Rules, 2025.
- (4) G.S.R. 217(E) ., dated the 3rd April, 2025, publishing the Income-tax (ninth Amendment) Rules, 2025.
- (5) G.S.R. 221(E) ., dated the 7th April, 2025, publishing the Income-tax (Tenth Amendment) Rules, 2025.
- (6) G.S.R. 252(E) ., dated the 22nd April, 2025, publishing the Income-tax (Eleventh Amendment) Rules, 2025.
- (7) G.S.R. 271(E) ., dated the 29th April, 2025, publishing the Income-tax (twelfth Amendment) Rules, 2025.
- (8) G.S.R. 279(E) ., dated the 30th April, 2025, publishing the Income-tax (Thirteenth Amendment) Rules, 2025.
- (9) G.S.R. 286(E) ., dated the 2nd May, 2025, publishing the Income-tax (Fourteenth Amendment) Rules, 2025.
- (10) G.S.R. 287(E) ., dated the 3rd May, 2025, publishing the Income-tax (Fifteenth Amendment) Rules, 2025.
- (11) G.S.R. 290(E) ., dated the 6th May, 2025, publishing the Income-tax (Sixteenth Amendment) Rules, 2025.

- (12) G.S.R. 294(E) ., dated the 7th May, 2025, publishing the Income-tax (Seventeenth Amendment) Rules, 2025.
- (13) G.S.R. 303(E) ., dated the 9th May, 2025, publishing the Income-tax (Eighteenth Amendment) Rules, 2025.
- (14) G.S.R. 322(E) ., dated the 19th May, 2025, publishing the Income-tax (Nineteenth Amendment) Rules, 2025.

[Placed in Library. For (1) to (14), see No. L. T. 2996/18/25]

- (15) G.S.R. 352(E) ., dated the 29th May, 2025 publishing a Corrigendum to the Notification No. G.S.R. 279(E), dated the 30th April, 2025.
- (16) G.S.R. 353(E) ., dated the 29th May, 2025 publishing a Corrigendum to the Notification No. G.S.R. 286(E) ., dated the 1st May, 2025.
- (17) G.S.R. 356(E) ., dated the 30th May, 2025 publishing a Corrigendum to the Notification No. G.S.R. 290(E) ., dated the 6th May, 2025.

[Placed in Library. For (15) to (17), see No. L. T. 5017/18/25]

(xii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 2954(E) ., dated the 1st July, 2025, amending the Principal Notification No. S.O. 1790(E), dated the 5th June, 2017, issued under clause (v) of Section 48 of the Income-tax Act, 1961, along with Explanatory Memorandum.

(xiii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 3268(E) ., dated the 17th July, 2025, amending the Principal Notification No. S.O. 5323(E), dated the 16th October, 2018, under Section 69 of the Prohibition of Benami Property Transactions Act, 1988, along with Explanatory Memorandum.

[Placed in Library. For (xii) to (xiii), see No. L. T. 2996/18/25]

(xiv) A copy (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, along with Explanatory Memoranda: -

- (1) G.S.R. 71(E) ., dated the 23rd January, 2025, publishing the Narcotic Drugs and Psychotropic Substances (Regulation of Controlled Substances) Amendment Order, 2025, along with delay statement.
- (2) S.O. 1729(E) ., dated the 16th April, 2025, declaring Butonitazene: N, N-Diethyl-2-[(4-butoxyphenyl)methyl]-5-nitro-1H-benzimidazole-1-ethanamine, salt and preparations thereof to be manufactured drugs.

- (3) S.O. 1730(E) ., dated the 16th April, 2025, amending the list of psychotropic substances specified in the Schedule to the said Act.
- (4) S.O. 1731(E) ., dated the 16th April, 2025, amending the Principal Notification No. S.O. 1055(E), dated the 19th October 2001.

[Placed in Library. For (1) to (4), see No. L.T. 3092/18/25]

II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 48 of the National Bank for Agriculture and Rural Development (NABARD) Act, 1981:-

- (a) Annual Report and Accounts of the National Bank for Agriculture and Rural Development (NABARD), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Performance Review by Government on the working of the above Bank.

[Placed in Library. See No. L.T. 3002/18/25]

(ii) A copy (in English and Hindi) of the Annual Report of the Securities and Exchange Board of India (SEBI), Mumbai, Maharashtra, for the year 2024-25, under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. L.T. 2998/18/25]

(iii) A copy (in English and Hindi) of the Annual Report of International Financial Services Centres Authority (IFSCA), Gandhinagar, Gujarat, for the year 2024-25, under sub-section (3) of Section 19 of the International Financial Services Centres Authority Act, 2019.

[Placed in Library. See No. L.T. 2997/18/25]

III. A copy (in English and Hindi) of the Statement on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget at the end of the half of the financial year 2024-25 and Statement explaining deviation in meeting the obligations of the Government, under sub-section (1) of Section 7 and sub-section (3) (b) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library. See No. L.T. 3003/18/25]

IV. A copy (in English and Hindi) of the Separate Audit Reports of the Comptroller and Auditor General of India on the accounts of the Stressed Assets Stabilization Fund (SASF), Mumbai, Maharashtra, for the year ended 31st of March, 2024.

[Placed in Library. See No. L.T. 3003A/18/25]

I. Notification of the Ministry of Home Affairs

II. Report and Accounts (2022-23) of CITCO, Chandigarh and related papers

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 489(E) ., dated the 23rd July, 2025, publishing the Disaster Management National Crisis Management Committee (Procedure) Rules, 2025, under Section 77 of the Disaster Management Act, 2005.

[Placed in Library. See No. L.T. 3024/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(a) Forty-ninth Annual Report and Accounts of the Chandigarh Industrial and Tourism Development Corporation Limited (CITCO), Chandigarh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 3033/18/25]

I. Report and Accounts (2023-24) of the Veterinary Council of India, New Delhi and related papers

II. Report and Accounts (2024-25) of the NCFI, Anand, Gujarat and related papers

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (1) A copy each (in English and Hindi) of the following papers under sub-section (4) of Section 62 of the Indian Veterinary Council Act, 1984:-

(a) Annual Report and Accounts of the Veterinary Council of India, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2897/18/25]

II. A copy each (in English and Hindi) of the following papers:-

- Annual Accounts of the National Cooperative Dairy Federation of India Limited (NCDFI), Anand, Gujarat, for the year 2024-25, and the Audit Report thereon.
- Review by Government on the Annual Accounts of the above Federation.

[Placed in Library. See No. L.T. 3036/18/25]

Report and Accounts (2023-24) of the NDFDC, New Delhi and related papers.

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- Twenty-seventh Annual Report and Accounts of the National Divyangjan Finance and Development Corporation (NDFDC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of The Comptroller and Auditor General of India thereon.
- Review by Government on the working of the above Company.

- Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 3038/18/25]

- I. Notifications of the Ministry of Education
- II. Reports (2023-24) of the various Universities and related papers
- III. Reports and Accounts (2023-24) of the Indian Institute of Management (IIM), Sambalpur, Odisha and related papers
- IV. Reports and Accounts (2023-24) of the HNBGU, Garhwal, Uttarakhand, Dr. Harisingh Gour Vishwavidyalaya, Sagar, Madhya Pradesh and Rajiv Gandhi University, Doimukh, Arunachal Pradesh and related papers
- V. Report and Accounts (2023-24) of the National Institute of Technology, Silchar, Assam and National Book Trust, India, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SUKANTA MAJUMDAR): Sir, I lay on the Table—

- A copy each (in English and Hindi) of the Ministry of Education (Department of Higher Education) of the following Notifications, under sub-section (2) of Section 43 of

the Central Universities Act, 2009: -

- (1) CUPB/24/Ord./4063., dated the 26th July, 2024, notifying the Ordinance-III: Emoluments, Terms and Conditions of Service of the Pro Vice Chancellor; Ordinance-XXXIII: Equivalence Committee; And Ordinance- XXXIV: Building Advisory Committee, along with delay statement.
- (2) CUJ/Regulation/04/2010/Vol. II., dated the 27th February, 2025, notifying the “Regulations Governing Self Financing Programme 2023”, along with delay statement.
- (3) H.N.B.G.U./Academic/2025/113., dated the 11th April, 2025, notifying the ORDINANCES-11 for Appointment, Tenure, terms, and conditions of the Officers of the University (the Librarian).
- (4) H.N.B.G.U./Academic/2025/114., dated the 11th April, 2025, notifying the HNB Garhwal University Ordinances for Award of The Doctor of Philosophy (Ph. D.) Degree.
- (5) H.N.B.G.U./Academic/2025/115., dated the 11th April, 2025, notifying the Ordinance No.-10 (for Constitution, Quorum, Meetings, Powers, and Functions of Examination Committee).

[Placed in Library. For (1) to (5), see No. L. T. 4007/18/25]

II. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of the Section 30 and sub-section (4) of Section 31 the Central Universities Act, 2009: -

- (i) (a) Fifteenth Annual Report of the Central University of Kerala, Kasaragod, for the year 2023-24.
- (b) Fifteenth Annual Accounts of the Central University of Kerala, Kasaragod, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 2872/18/25]

(ii) Annual Accounts of the Mahatma Gandhi Central University (MGCU), East Champaran, Bihar, for the year 2023-24.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2862/18/25]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 31 of the University of Allahabad Act, 2005:-

- (a) Nineteenth Annual Report of the University of Allahabad, Prayagraj, Uttar

Pradesh, for the year 2023-24.

- (b) Review by Government on the working of the above University.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2868/18/25]

(C) (1) A copy (in English and Hindi) of the Annual Accounts of the Mizoram University, Aizawl, for the year 2023-24, and the Audit Report thereon, under sub-section (4) of Section 31 of the Mizoram University Act, 2000.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2861/18/25]

(D) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 of the Tezpur University Act, 1993: -

- (a) Annual Report of the Tezpur University, Assam, for the year 2023-24.
- (b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2871/18/25]

(E) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 33 and sub-section (4) of Section 34 of the Tripura University Act, 2006: -

- (a) Annual Report of the Tripura University, Suryamaninagar, for the year 2023-24.
- (b) Annual Accounts of the Tripura University, Suryamaninagar, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2873/18/25]

III. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institute of Management Act, 2017: -

(i) (a) Annual Report and Accounts of the Indian Institute of Management (IIM),

Sambalpur, Odisha, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4006/18/25]

(ii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Rohtak, Haryana, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4005/18/25]

IV. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009: -

(i) (a) Annual Report of the Hemvati Nandan Bahuguna Garhwal University (HNBGU), Garhwal, Uttarakhand, for the year 2023-24.

(b) Annual Accounts of the Hemvati Nandan Bahuguna Garhwal University (HNBGU), Garhwal, Uttarakhand, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 2865/18/25]

(ii) Annual Accounts of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, Madhya Pradesh, for the year 2023-24, and the Audit Report thereon.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2874/18/25]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 33 and sub-section (4) of Section 34 of the Rajiv Gandhi University Act, 2006: -

(a) Thirty-sixth Annual Report of the Rajiv Gandhi University, Doimukh, Arunachal Pradesh, for the year 2023-24.

(b) Annual Accounts of the Rajiv Gandhi University, Doimukh, Arunachal Pradesh, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2878/18/25]

V. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institutes of Technology, Science Education and Research Act, 2007: -

- (a) Annual Report and Accounts of the National Institute of Technology, Silchar, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 3017/18/25]

(B) A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report of the National Book Trust, India, New Delhi, for the year 2023-24.
- (b) Annual Accounts of the National Book Trust, India, New Delhi, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Trust.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 3023/18/25]

Report and Accounts of CARA, New Delhi and related papers.

महिला एवं बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

- (a) Annual Report and Accounts of the Central Adoption Resource Authority (CARA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2793/18/25]

Report and Accounts (2023-24) of MPMRCL, Bhopal and related papers.

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
 - (a) Annual Report and Accounts of the Madhya Pradesh Metro Rail Corporation Limited (MPMRCL), Bhopal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2962/18/25]

Notifications of the Ministry of Road Transport and Highways and related papers.

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं मोटर यान अधिनियम, 1988 की धारा 212 की उप-धारा (4) के अधीन सड़क परिवहन और राजमार्ग मंत्रालय की निम्नलिखित अधिसूचनाओं तथा व्याख्यात्मक ज्ञापन की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (1) S.O. 2015(E) ., dated the 5th May, 2025, publishing the Cashless Treatment of Road Accident Victims Scheme, 2025.
- (2) S.O. 2849(E) ., dated 5th June, 2025, notifying the Guidelines to the "Cashless Treatment of Road Accident Victims Scheme, 2025".

[Placed in Library. See No. L.T. 5018/18/25]

MESSAGE FROM LOK SABHA

MR. DEPUTY CHAIRMAN: Message from the Lok Sabha, Secretary-General.

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on the 5th August, 2025, passed the Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2025.

I lay a copy of the said Bill on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT

श्री नरेश बंसल (उत्तराखण्ड): महोदय, मैं विभाग-संबंधित श्रम, वस्त्र और कौशल विकास संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ :-

- (i) Seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Fifty-first Report (Seventeenth Lok Sabha) on 'The Employees State Insurance Corporation - Applicability and Benefits under ESI Scheme, Functioning of ESI Hospitals and Management of Corpus Fund' pertaining to the Ministry of Labour & Employment;
- (ii) Eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Fifty-third Report (Seventeenth Lok Sabha) on 'Development and Promotion of Jute Industry' relating to the Ministry of Textiles;
- (iii) Ninth Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in its Fifty-sixth Report (Seventeenth Lok Sabha) on 'Implementation of Skill Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Project' pertaining to the Ministry of Skill Development & Entrepreneurship; and
- (iv) Tenth Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in its Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Skill Development & Entrepreneurship.

STATEMENT BY MINISTER

Statement regarding withdrawal from Contingency Fund of India

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू): महोदय, मैं 'नई सेवा'/'सेवा का नया साधन' - शहरी गरीबी उन्मूलन संबंधी नया पायलट मिशन- दीनदयाल जन आजीविका योजना (शहरी) के आकस्मिक मामले में व्यय को पूरा करने के लिए भारत की आकस्मिकता निधि से धनराशि के आहरण के संबंध में एक विवरण रखता हूँ।

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. DEPUTY CHAIRMAN: Hon. Members, thirty-five notices have been received today under Rule 267. In view of my observation made yesterday, since none of these notices are in adherence to the requirement of the rules as enunciated in the past, I am not admitting any of the notices. ... (Interruptions) ... माननीय सदस्यगण, मैंने कल बहुत अच्छी तरह से explain कर दिया है। ... (व्यवधान) ... मैंने कल बहुत विस्तार से बता दिया है। ... (व्यवधान) ... I had explained it in detail. मैं कल बहुत clearly स्पष्ट कर चुका हूँ। ... (व्यवधान) ... कल मेरे पास कई माननीय सदस्य आए, जो ज़ीरो आवर में अपने मुद्दे उठाना चाहते हैं। ... (व्यवधान) ... माननीय संजय जी ... (व्यवधान) ... मैंने कल बहुत स्पष्ट तरीके से explain कर दिया है। ... (व्यवधान) ... मैं आपसे उम्मीद करता हूँ कि जिन माननीय सदस्यों को ज़ीरो आवर में बोलना है ... (व्यवधान) ... कल मेरे पास कई माननीय सदस्य आए थे और कह रहे थे कि हम हमारे अधिकारों से वंचित हो रहे हैं। ... (व्यवधान) ... कृपया हमें अपनी आवाज़ उठाने का मौका दें। ... (व्यवधान) ... मैं सबसे अपील करूँगा, माननीय एलओपी से भी अपील करूँगा कि ज़ीरो आवर, जिसमें माननीय सदस्य देश की समस्याएँ उठाते हैं और अपनी बात कहते हैं, उनको वह मौका दीजिए। ... (व्यवधान) ... कृपया उन्हें मौका दीजिए। ... (व्यवधान) ... मैं आपसे अनुरोध करता हूँ। ... (व्यवधान) ... कृपया आप उनको मौका दें। ... (व्यवधान) ... Point of order can only be raised when the House is in order. आप नहीं चाहते कि संसद चले या आप ज़ीरो आवर में लोगों को अवसर देने के लिए तैयार नहीं हैं। The House is adjourned to meet at 2.00 p.m.

The House then adjourned at nine minutes past eleven of the clock

The House reassembled at two of the clock,
THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) in the Chair.

THE BUDGET (MANIPUR), 2025—2026

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, now, laying of the Budget (Manipur) 2025-26; Shrimati Nirmala Sitharaman. ... (Interruptions) ...

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, a statement (in English

and Hindi) of the Estimated Receipts & Expenditure and Demands for Grants of the State of Manipur for the year 2025-26.

GOVERNMENT BILL

§ The Carriage of Goods by Sea Bill, 2025

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, we will take up the remaining portion of the Carriage of Goods by Sea Bill, 2025. Discussion was started. ... (Interruptions) ... Now, further discussion on the Motion for consideration of the Carriage of Goods by Sea Bill, 2025 moved by Shri Sarbananda Sonowal on the 23rd of July, 2025. ... (Interruptions) ... On the 23rd of July, 2025, Shri Praful Patel had not concluded his speech while participating in the discussion. ... (Interruptions) ... I now call upon Shri Praful Patel to speak; not present. Now, Shri Sanjay Seth. ... (Interruptions) ...

श्री संजय सेठ (उत्तर प्रदेश) : सर, आपने मुझे the Carriage of Goods by Sea Bill, 2025 पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद। ... (व्यवधान) ...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : यहाँ नहीं, आप अपनी सीट्स पर जाइए। ... (व्यवधान) ...

श्री संजय सेठ: यह विधेयक भारत के समुद्री व्यापार, विधि और अंतरराष्ट्रीय मानकों की दिशा में एक महत्वपूर्ण सुधार है। ... (व्यवधान) ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please don't break the rules. ... (Interruptions) ... You are all hon. Members. ... (Interruptions) ... Please go to your seats. ... (Interruptions) ...

श्री संजय सेठ: यह न केवल पूर्व-स्वतंत्रता काल के अधिनियम की जगह लेता है, बल्कि हमारे समुद्री कानून को 21वीं सदी की जरूरतों के अनुरूप भी बनाता है। ... (व्यवधान) ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, please go to your seats. ... (Interruptions) ...

श्री संजय सेठ: मैं इस अवसर पर सबसे पहले भारत सरकार और माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी का धन्यवाद करता हूँ, जिनके नेतृत्व में पिछले एक दशक में बंदरगाह और समुद्री क्षेत्र में अभूतपूर्व प्रगति हुई है। ... (व्यवधान) ...

[§] Further consideration continued on a motion moved on the 23rd of July, 2025.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Member, Shri Derek O'Brien, please ask your Members ...(Interruptions)...

श्री संजय सेठ: भारत का समुद्री क्षेत्र, जो वर्षों तक उपेक्षित रहा, आज वैश्विक प्रतिस्पर्धा में अपनी पहचान बना रहा है। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I ask the Members to go to their seats. ...**(Interruptions)**...

श्री संजय सेठ: पिछले 10 वर्षों में हमारे प्रमुख बंदरगाहों की कार्गो हैंडलिंग क्षमता दोगुनी हो गई है। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): आप लोग अपनी सीट्स पर जाइए। ...**(व्यवधान)**...

श्री संजय सेठ: वर्ष 2014 में यह 800.5 मिलियन टन प्रति वर्ष थी, जो मार्च, 2024 तक बढ़कर 1,630 मिलियन टन प्रति वर्ष हो गई है। ...**(व्यवधान)**... अब तक 98 पोर्ट आधुनिकीकरण परियोजनाएँ पूरी की जा चुकी हैं। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): आप अपनी सीट पर जाइए। ...**(व्यवधान)**... You are a senior Member now; please go to your seat. ...**(Interruptions)**...

श्री संजय सेठ: राष्ट्रीय जलमार्गों के माध्यम से कार्गो वॉल्यूम 2022 में 108 मिलियन टन से बढ़कर 2024 में 133 मिलियन टन हो गया है। ...**(व्यवधान)**... इसी प्रकार, तटीय टन भार (coastal tonnage) 2022 में 260 मिलियन टन से बढ़कर 2024 में 324 मिलियन टन हो गया है। ...**(व्यवधान)**... पिछले तीन वर्षों में पत्तन, पोत परिवहन और जलमार्ग मंत्रालय द्वारा पूंजीगत व्यय में 37% की वृद्धि हुई है, जो 2022 में 5,527 करोड़ रुपये था और 2024 में 7,571 करोड़ रुपये हो गया है। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): What is happening? ...**(Interruptions)**... Deputy Leader, what is happening? ...**(Interruptions)**... This is against the rules. ...**(Interruptions)**... Hon. Member, Shri Derek O'Brien, please ask your Members to go to their seats. ...**(Interruptions)**..

श्री संजय सेठ: इसी अवधि में सकल बजटीय सहायता (GBS) में भी 54% की वृद्धि हुई है, जो 2022 में 1,099 करोड़ रुपये थी और 2024 में 1,687 करोड़ हो गई है। ...**(व्यवधान)**... ये सभी प्रगति Maritime India Vision-2030 के लक्ष्यों को प्राप्त करने की दिशा में हो रही हैं। ...**(व्यवधान)**...

महोदय, अब मैं "समुद्र द्वारा माल वहन विधेयक, 2025" की मुख्य विशेषताओं की तरफ आपका ध्यान दिलाना चाहता हूँ। ...**(व्यवधान)**... यह विधेयक 1925 के पुराने कानूनों की जगह लेता है, जिसमें अंतरराष्ट्रीय Hague-Visby Rules को शामिल किया गया था। ...**(व्यवधान)**... अब इसे अधिक स्पष्ट, आधुनिक और समसामयिक आवश्यकताओं के अनुसार तैयार किया गया है। ...**(व्यवधान)**... इस विधेयक में कुल 12 धाराएं हैं। ...**(व्यवधान)**... इसमें 'Applicable Rules', 'Notification' और 'Schedule' जैसे शब्दों को परिभाषित किया गया है। ...**(व्यवधान)**... 1925 के अधिनियम में कोई परिभाषाएं नहीं थीं, यह एक अत्यंत स्वागत योग्य और आवश्यक सुधार है। ...**(व्यवधान)**... यह विधेयक केवल "आउटवर्ड कार्गो" यानी भारत से विदेशों को भेजे जाने वाले माल पर लागू होगा। ...**(व्यवधान)**... यह इनवर्ड कार्गो (भारत आने वाले सामान) पर लागू नहीं होगा। ...**(व्यवधान)**... जलयान की समुद्र-योग्यता के लिए पूर्ण उत्तरदायित्व नहीं इस धारा के अनुसार, वाहक (Carrier) पर जहाज की पूरी तरह से समुद्र-योग्यता (Seaworthiness) की कोई प्रत्यक्ष या पूर्ण जिम्मेदारी नहीं होगी। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I urge you, you have to take your Members to their seats. ...**(Interruptions)**... Mr. Deputy Leader, please take your Members to their seats. ...**(Interruptions)**... Then only, I can hear you. ...**(Interruptions)**... They are breaking the rules. ...**(Interruptions)**... You are showing the rules and at the same time breaking the rules. ...**(Interruptions)**... Please go to your seats. ...**(Interruptions)**... Please go to your seats. ...**(Interruptions)**...

श्री संजय सेठ: बिल ऑफ लैडिंग में नियमों की जानकारी अनिवार्य हर बिल ऑफ लैडिंग में यह स्पष्ट रूप से लिखा जाना आवश्यक होगा कि वह इस विधेयक की अनुसूची में वर्णित नियमों के अधीन है। ...**(व्यवधान)**... इससे पारदर्शिता और कानूनी स्पष्टता सुनिश्चित होगी। ...**(व्यवधान)**... सरकार को विधेयक के उद्देश्यों को पूरा करने के लिए आवश्यक निर्देश जारी करने का भी अधिकार दिया गया है। ...**(व्यवधान)**... मैं विपक्ष को देखकर यह कह रहा हूँ कि उनका इस महत्वपूर्ण विधेयक में कोई interest नहीं दिख रहा है।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please continue. ...**(Interruptions)**...

श्री संजय सेठ: किसी विकास या किसी infrastructure के लिए वे गम्भीर नहीं हैं। ...**(व्यवधान)**... यह विधेयक भारत को एक मजबूत, स्पष्ट और अंतरराष्ट्रीय व्यापार के अनुकूल समुद्री कानून प्रदान करेगा। ...**(व्यवधान)**... यह न केवल अंतरराष्ट्रीय जहाजरानी समुदाय के बीच भारत की साथ को बढ़ाएगा, बल्कि लॉजिस्टिक्स, निर्यात, पोर्ट दक्षता और व्यापारिक विवादों के समाधान को भी सरल बनाएगा। ...**(व्यवधान)**... मैं इस विधेयक को लाने के लिए सर्वानंद सोनोवाल जी को बधाई देता हूँ और इस विधेयक का पूर्ण समर्थन करता हूँ, धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Next speaker is Neeraj Dangiji. ...(Interruptions)... नीरज डांगी जी, आप अपनी सीट पर जाकर बोलिए। ...**(व्यवधान)**... Please go to your seat and speak. ...(Interruptions)... I think, Dangiji does not want to speak. ...(Interruptions)... It looks like! ...(Interruptions)... नीरज डांगी जी, मैं आपसे दोबारा बोल रहा हूं कि आप सीट पर जाकर अपनी बात बोलिए। ...**(व्यवधान)**... यह बहुत ही महत्वपूर्ण विधेयक है। आप सीट पर जाकर बोलिए। ...**(व्यवधान)**...

श्री नीरज डांगी (राजस्थान): सर, *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No, no. This is not going on record. ...(Interruptions)... आप बिल पर बोलिए। ...**(व्यवधान)**...

श्री नीरज डांगी : *

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): आप अन्य विषय पर बोल रहे हैं। ...**(व्यवधान)**... This will not go on record. ...(Interruptions)... It will not go on record. ...(Interruptions)... What are you speaking? ...(Interruptions)... Please speak on the Bill. ...(Interruptions)... This Bill is different, you are speaking on a different issue. ...(Interruptions)... Please, I will call the next speaker. ...(Interruptions)... You are not interested in this Bill! ...(Interruptions)... The next speaker is Shri Muzibulla Khan. ...(Interruptions)... Shri Muzibulla Khan, not present. ...(Interruptions)... Now, the next speaker is Shri Sandosh Kumar P. ...(Interruptions)...

SHRI SANDOSH KUMAR P (KERALA): Sir, I am very much here. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Yes, but speak on the Bill, on the subject. ...(Interruptions)...

SHRI SANDOSH KUMAR P : *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): But now we are discussing a different subject. ...(Interruptions)... The subject is different now. ...(Interruptions)... We have taken up some other matter. ...(Interruptions)...

SHRI SANDOSH KUMAR P: Let me begin with.....(Interruptions)...

* Not recorded.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): We have taken up another Bill. ... (Interruptions)...

SHRI SANDOSH KUMAR P: *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No; no. ... (Interruptions) ... You have gone out of your right; so, nothing will go on record. ... (Interruptions) ... It is because you are not speaking on the Bill. ... (Interruptions) ...

SHRI SANDOSH KUMAR P: Sir, this is the subject matter. ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Again, I am telling you ... (Interruptions) ... Again, I am requesting you. ... (Interruptions) ...

SHRI SANDOSH KUMAR P: Sir, I am coming to the subject. ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): If you are speaking on the subject, please speak. ... (Interruptions) ...

SHRI SANDOSH KUMAR P: Sir, I am coming to the subject. ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): But, what you are saying is outside the scope of the Bill. ... (Interruptions) ... You are breaking the rules. ... (Interruptions) ... It will not go on record. ... (Interruptions) ...

SHRI SANDOSH KUMAR P: No; Sir, I have every right ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): It will not go on record. ... (Interruptions) ... It will not go on record. ... (Interruptions) ...

SHRI SANDOSH KUMAR P: *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): So, I am calling the next speaker. ... (Interruptions) ... The next speaker is Shri Rajib Bhattacharjee. ... (Interruptions) ...

* Not recorded.

श्री राजीब भट्टाचार्जी (त्रिपुरा): उपसभाध्यक्ष महोदय, the Carriage of Goods by Sea Bill, 2025 के ऊपर चर्चा करने के लिए मौका दिया, उसके लिए आपका बहुत-बहुत धन्यवाद करता हूं। ...**(व्यवधान)**... हम सब यह जानते हैं कि यह बिल लगभग 100 वर्ष पुराना है। ...**(व्यवधान)**... यह समुद्री बिल 1925 में बना था, जिससे हमारी जो ...**(व्यवधान)**... लेकिन अभी देश के यशस्वी प्रधान मंत्री माननीय नरेन्द्र मोदी जी के नेतृत्व में माननीय मंत्री श्री सर्वानंद सोनोवाल जी, जो बिल लाए हैं, उसका मैं समर्थन करता हूं। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please go to your seats. ...**(Interruptions)**... Please go to your seats. ...**(Interruptions)**...

श्री राजीब भट्टाचार्जी : इस बिल से हमारी ऐतिहासिक परंपरा है, जो नीति है, वह लागू होगी और मैं इस सदन में इस बिल का समर्थन करता हूं। ...**(व्यवधान)**... मैं जानता हूं कि मोदी जी, जो हमारे देश के economy develop करने के लिए ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): आप सभी लोग Well से अपनी सीट पर चले जाइए। ...**(व्यवधान)**... I will allow the point of order. ...**(Interruptions)**... But you all have to go to your seats. ...**(Interruptions)**... Please go to your seats. ...**(Interruptions)**... You tell them to go to their seats. ...**(Interruptions)**...

श्री राजीब भट्टाचार्जी: हम सब लोग गर्व के साथ बोलते हैं कि हमारी Indian इकोनॉमी 4th पोजिशन में चल रही है ...**(व्यवधान)**... और आगे 3rd पोजिशन पर लाने के लिए यह बिल कारगर होगा। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, they are going to their seats. ...**(Interruptions)**... I am requesting the Congress Members to go to their seats. ...**(Interruptions)**... I will listen to you. ...**(Interruptions)**... I will allow point of order only when your Members go to their seats. ...**(Interruptions)**... There has to be order. ...**(Interruptions)**... I cannot allow this without order. ...**(Interruptions)**... And, then, you are disturbing the speaker! ...**(Interruptions)**... But I will allow you later. ...**(Interruptions)**... I will allow you. ...**(Interruptions)**... Ask your Members to go to their seats.**(Interruptions)**...

श्री राजीब भट्टाचार्जी : उपसभाध्यक्ष महोदय, यह देश की इकोनॉमी और देश की सुरक्षा की बात है ...**(व्यवधान)**... इस सदन में opposition होगा ...**(व्यवधान)**... संविधान में डेमोक्रेसी है, right to democracy है, लेकिन इस तरह संसद को ...**(व्यवधान)**... यह कहां का न्याय है। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): How can there be point of order in disorder? ...(Interruptions)... So, first, you ask your Members to go to their seats. ...(Interruptions)... No; they are still there. ...(Interruptions)... They are still there. I will allow you. But a point of order cannot be a point of disorder. You know it very well. ...(Interruptions)...

श्री राजीब भट्टाचार्जी : देश की प्रगति हो, देश विकास करे और देश आगे बढ़े, इसके बारे में ये सुनना नहीं चाहते हैं। ...**(व्यवधान)**... इस बिल से हमारे देश की तरक्की होगी। यह हमारा मानना है। ...**(व्यवधान)**... ये लोग आज एसआईआर के बारे में बात करते हैं, ऑपरेशन सिंदूर के बारे में बात करते हैं ...**(व्यवधान)**... लेकिन पश्चिम बंगाल में हमारे ...**(व्यवधान)**... इस पर कौन चर्चा करेगा। ...**(व्यवधान)**... मैं इस बिल का समर्थन करता हूं। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I will allow the point of order when there is order in the House. ...(Interruptions)... You cannot create disorder. ...(Interruptions)... Please let him speak. ...(Interruptions)... He is speaking on... ...(Interruptions)... I will allow you. ...(Interruptions)... Hon. Deputy Leader, I will allow you. ...(Interruptions)... Let there be order in the House. ...(Interruptions)...

श्री राजीब भट्टाचार्जी: सर, इस बिल के द्वारा हमारे कार्गो का सामान विदेश में निर्यात करते हैं। ...**(व्यवधान)**... उससे जो फायदा होगा, वह इंडियन economic growth के लिए अच्छा होगा। ...**(व्यवधान)**... मैं इस बिल का समर्थन करते हुए अपनी बात यहीं समाप्त करता हूं।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Dr. Fauzia Khan; not present. ...(Interruptions)... Please go to your seats. ...(Interruptions)... I will allow. ...(Interruptions)... I will allow the hon. Deputy Leader. ...(Interruptions)... I will allow the hon. LoP also. ...(Interruptions)... But let there be order in the House. ...(Interruptions)... Let there be order in the House. ...(Interruptions)... Derekji, the Leader of Opposition wants to say something. Please take your Members to their seats. ...(Interruptions)... Dr. Fauzia Khan ...**(Interruptions)**... Who will speak? The Deputy Leader requested me earlier. ...(Interruptions)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): उपसभाध्यक्ष महोदय, मैं आपसे विनती करता हूं कि रूल्स सभी के लिए एक होने चाहिए। ...**(व्यवधान)**... जब मेम्बर्स बात करते हैं, वे चाहे इधर के हों या उधर के, ...**(व्यवधान)**... अगर इधर के किसी मेम्बर ने अपना प्लाइंट ऑफ ऑर्डर उठाया है, तो आप कहते हैं ...**(व्यवधान)**... the House is not in order. ...**(Interruptions)**... लेकिन वहाँ से तो भाषण दे रहे हैं और आप इन्हें एलाऊ कर रहे हैं। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No! Hon. LoP...
...(Interruptions)...

SHRI MALLIKARJUN KHARGE: This is not good. ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. LoP, this is not the way. ... (Interruptions)...

SHRI MALLIKARJUN KHARGE: Allow both the Members. ... (Interruptions)...

डा. सैयद नासिर हुसैन (कर्नाटक): जब एलओपी खड़े हुए थे ... (व्यवधान) ... वे बात कर रहे थे।
...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Okay; all right. I have heard you. ... (Interruptions) ... Now the Leader of the House will speak. ... (Interruptions) ... I have heard you. ... (Interruptions) ... Now the Leader of the House. ... (Interruptions) ...

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): Sir, those who create disorder in the House have got no right to raise a point of order. ... (Interruptions) ... The persons who are trying to create disorder in the House have no right to talk about point of order. ... (Interruptions) ... If you are so much interested, then, obey the rules accordingly; otherwise, the Chair and his direction is final. ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. I have heard the LoP, I have heard the Leader of the House. ... (Interruptions) ... I will hear you. ... (Interruptions) ... Let me call another speaker. Dr. Fauzia Khan is not present. ... (Interruptions) ... Now Shri Masthan Rao Yadav Beedha; not present. ... (Interruptions) ... Shri G.K. Vasan.

SHRI G.K. VASAN (Tamil Nadu): Sir, 95 per cent of our Exim trade is by sea. ... (Interruptions) ... The country is flourishing today economically because of the shipping sector. ... (Interruptions) ... It is very unfortunate that our opposition does not bother about the shipping sector and the economic growth of the shipping sector. ... (Interruptions) ... Each and every main State of the country has got many important ports. There are 12 major ports in the country and more than 100 smaller ports. ... (Interruptions) ... Ports are the economy of this country. ... (Interruptions) ... I am

supporting this Bill because it is a very, very important Bill. Sir, I would like to remind that Tamil Nadu has got three ports, which are very important. ... (Interruptions) ... In the country, Tamil Nadu is the only State which has got three ports. ... (Interruptions) ... It is heartening to say that our hon. Prime Minister, during his recent visit to Tamil Nadu inaugurated development projects in the VOC port. ... (Interruptions) ... I express my sincere thanks to the hon. Prime Minister and I support this Bill. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. The next speaker is Shri Haris Beeran. ... (Interruptions) ... Mr. Beeran, please go to your seat. ... (Interruptions) ...

SHRI HARIS BEERAN (Kerala): *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Nothing is going on record. ... (Interruptions) ... I have asked you to speak on the Bill.

SHRI HARIS BEERAN: *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): That is not going on record. ... (Interruptions) ... If you are not interested and you are not speaking on the Bill, then, it is not going on record. ... (Interruptions) ... I think you are not interested! ... (Interruptions) ... Let me call another speaker. ... (Interruptions) ... The last speaker is Dr. V. Sivadasan. ... (Interruptions) ...

DR. V. SIVADASAN (Kerala): Respected Vice-Chairman, Sir... ... (Interruptions) ... Sir, they are discussing the Carriage of Goods by Sea Bill, 2025. ... (Interruptions) ... But, what is the aim of that Bill? ... (Interruptions) ... This is for the deportation... ... (Interruptions) ... *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Nothing will go on record. ... (Interruptions) ... Nothing will go on record. ... (Interruptions) ... It will not go on record. ... (Interruptions) ... आप बोलिए। ... (व्यवधान) ...

श्री प्रमोद तिवारी (राजस्थान): सर, मैं आपका ध्यान रूल 258 की तरफ आकर्षित कर रहा हूँ। ... (व्यवधान) ... यह औचित्य का सवाल है। ... (व्यवधान) ... मैं सिर्फ यह कहना चाहता हूँ। ... (व्यवधान) ...

* Not recorded.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No, no! ...(Interruptions)... This is not on the subject. ...(Interruptions)... Hon. Deputy Leader, this is not on the Bill. ...(Interruptions)... If you have to speak, you speak on this subject.

श्री प्रमोद तिवारी : मेरा जो औचित्य का प्रश्न है ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : धन्यवाद। ...**(व्यवधान)**... माननीय मंत्री जी। ...**(व्यवधान)**...

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Thank you, Vice-Chairman, Sir. As we bring our deliberation on this Carriage of Goods by Sea Bill, 2025 to a close, I wish to sincerely thank all the hon. Members for their constructive engagement, thoughtful insights and the sense of shared purpose that has defined this discussion. ...
(Interruptions)...

श्री प्रमोद तिवारी : सर ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : मैंने आपको सुना। ...**(व्यवधान)**... मैंने सुना।

SHRI SHANTANU THAKUR: Sir, this Carriage of Goods by Sea Bill, 2025 intends to repeal and replace the 100 year-old pre-independence legislation 'Indian Carriage of Goods by Sea Act, 1925'. ...
(Interruptions)...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : मैंने आपको सुना। I have heard you.

SHRI SHANTANU THAKUR: The repeal of this pre-Constitution legislation and its replacement with new legislation is part of the great initiative of this Government to rid ourselves of this vestige, of this colonial mindset and to ensure ease of understanding and ease of doing business through simple and rationalised law. ...
(Interruptions)... Sir, under visionary initiative of ushering transformation through reforms of our hon. Prime Minister, Shri Narendra Modiji, we have repealed more than 1,500 year-old, redundant laws and replacing them with updated, simple and rationalised modern laws in harmony with the latest global best practices. ...
(Interruptions)... This has streamlined our legal system, ushered in ease of understanding, heralded ease of doing business and promoted effective Governance. ...
(Interruptions)... Sir, this Act of 1925 is substantially based on the International Convention for the Unification of

Certain Rules of law of Lading of August, 1924, which are called ‘Hague Rules’. ... (Interruptions)... This Convention was amended by the Brussels Protocols of February, 1968 which is called ‘Visby Rules’. ... (Interruptions)... Sir, this Bill is not merely a strategic reform. It reflects broader philosophy of governance led by our hon. Prime Minister, Shri Narendra Modi, to replace complexity with clarity, outdated norms with modern standards and colonial remnants with forward-looking laws that serve the interests of a resurgent India. ... (Interruptions)... Sir, I extend my gratitude to Dr. M. Thambidurai, Shri Ayodhya Rami Reddi Alla, and Shri Praful Patel for supporting this Bill. ... (Interruptions)... The House may please consider and pass the Carriage of Goods by Sea Bill, 2025. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The question is:

“That the Bill to consolidate and amend the law relating to regulation of coastal shipping, promote coasting trade and encourage domestic participation therein, to ensure that India is equipped with a coastal fleet, owned and operated by the citizens of India for its national security and commercial needs, and for matter connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.”

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): We shall now take up Clause-by-Clause consideration of the Bill. ... (Interruptions)... If you want division, you have to go to your respective seats. ... (Interruptions)... You cannot demand division from the Well. ... (Interruptions)... Now, I shall put Clause 2 to vote.

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): In Clause 3, there is one Amendment (No. 1) by Dr. Fauzia Khan — hon. Member not present. Amendment not moved.

Clause 3 was added to the Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): In Clause 4, there is one Amendment (No. 2) by Dr. John Brittas. Are you moving?

DR. JOHN BRITTAS: Yes, Sir, I am moving the Amendment and I am pressing for it. And, I want division also. ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The House is not in order. ... (Interruptions)...

DR. JOHN BRITTAS: No, Sir; that is your responsibility. ... (Interruptions) ... I am standing on my seat. ... (Interruptions) ... It is your responsibility. ... (Interruptions) ... It is your responsibility, Sir. ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No; no. ... (Interruptions) ... Are you moving your Amendment?

DR. JOHN BRITTAS: Sir, I move:

2. That at page 2, line 19, after the words "seaworthy ship", the words, "though it shall exercise due diligence to make the ship seaworthy before and at the start of the voyage" be inserted.

... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I request all of you to go back to your seats. ... (Interruptions) ...

DR. JOHN BRITTAS: Sir, my Amendment may be taken into consideration. ... (Interruptions) ... It is my right ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I now put the Amendment (No. 2) moved by Dr. John Brittas to vote.

The motion was negated.

Clause 4 was added to the Bill.

Clauses 5 to 8 were added to the Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): In Clause 9, there is one Amendment (No. 3) by Dr. John Brittas. Are you moving? ... (Interruptions) ...

Hon. Member not in his seat. ... (Interruptions) ... Amendment not moved. ... (Interruptions) ...

Clause 9 was added to the Bill.

Clause 10 was added to the Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): In Clause 11, there is one Amendment (No. 4) by Dr. John Brittas. Are you moving? ... (Interruptions) ... Amendment not moved. ... (Interruptions) ...

Clause 11 was added to the Bill.

Clause 12 and the Schedule were added to the Bill.

The Preamble, Clause 1, the Enacting Formula and the Title were added to the Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, the hon. Minister to move that the Bill be passed. ... (Interruptions) ...

SHRI SHANTANU THAKUR: Sir, I move:

“That the Bill be passed.”

The question was put and the motion was adopted.

... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The House stands adjourned to meet at 11.00 a.m. on Thursday, the 7th August, 2025.

The House then adjourned at thirty one minutes past two of the clock till eleven of the clock on Thursday, the 7th August, 2025.

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